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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
Date of Decision: 1st September, 2026

CNR No. DLHC010033062026

+ **CRL.M.C. 871/2026**

SH ATUL AGGARWAL

.....Petitioner

Through: Mr. Aditya Singh Parihar, Advocates
with Petitioner.

versus

THE STATE (GOVT. OF NCT OF DELHI.) & ANR.

.....Respondent

Through: Mr. Sunil Kumar Gautam, APP with
SI Deepak Kumar and SI Tarun
Kumar.
R-2 in person.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioner herein seeks quashing of FIR No.471/2022 dated 24.12.2022, registered at Police Station Civil Lines, Delhi, for commission of offences under Sections 279/337 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The abovesaid FIR was registered on the basis of complaint made by Respondent No.2 i.e. Sh. Bhanu Sharma.
3. On 23.12.2022, respondent No.2 was going from his office to his residence on his *Hero Honda Maestro* and at about 8:15 P.M, a car came at fast speed from behind and hit him. On account of the abovesaid collision, he fell down along with his scooty and received injuries. The offending vehicle was noted as *Innova Crysta* having No. HR*** 9090. The petitioner herein was, eventually, found to be driver of said offending car.



4. Charge-sheet has already been filed and charges have already been framed.
5. However, when the matter was referred to Mediation, parties were able to settle disputes amicably under the *ageis* of *Delhi Mediation Centre, Tis Hazari Courts, Delhi*, as would be evident from mediation proceeding dated 20.09.2024.
6. Copy of such Mediation Order has been placed on record.
7. Respondent No.2 is present in Court and has been duly identified by Investigating Officer.
8. It is informed that the when the claim petition came up for consideration before the learned Tribunal, even the Tribunal was informed about the amicable settlement between the parties and Award has also been passed while keeping in mind the abovesaid settlement. Reference be made to Award dated 03.07.2024.
9. During course of the consideration, when asked, respondent No. 2 reiterated the terms of abovesaid settlement. As per the settlement terms, petitioner has agreed to make a payment of Rs. 35,000/- as full and final settlement for the injuries he had suffered in the abovesaid accident and the entire abovesaid amount has already been received by injured. He states that he has entered into the abovesaid settlement out of his own free will, without any coercion and influence from any corner whatsoever and therefore, he would have '*no objection*' if FIR in question is quashed.
10. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose.
11. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed



appropriate to quash the instant FIR.

12. Consequently, to secure the ends of justice, FIR No.471/2022 dated 24.12.2022, registered at Police Station Civil Lines, Delhi, for commission of offences under Sections 279/337 IPC along with all consequential proceedings arising therefrom, is, hereby, quashed.

13. Original affidavits of the parties, shall be submitted before the learned Trial Court within eight weeks from today.

14. The present petition stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

SEPTEMBER 1, 2026/sw/sa